Sir, it is entirely different from the issues we have been raising all these days. Those were the incidents of our fishermen being captured by the Sri Lankan Navy, but it has taken a different dimension now. Our sailors of the Indian Coast Guard are captured by the Sri Lankan fishermen. Taking a serious note of this issue, I urge the Government of India to take necessary steps and appropriate action to ascertain and ensure the safety and security of our sailors and fishermen in Indian waters. Thank you, Sir.

SHRIMATI BRINDA KARAT (West Bengal): Sir, I associate myself with the issue raised by Mr. Tiruchi Siva. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. Only associate.

SHRI D. RAJA (Tamil Nadu): Sir, I also associate myself with this issue.

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Sir, I also associate myself with the issue raised by him.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I associate myself with this issue.

MR. DEPUTY CHAIRMAN: Now, Shrimati Brinda Karat.

Supreme Court judgment on Honour Killings

SHRIMATI BRINDA KARAT (West Bengal): Sir, at a time when Indian democracy continues to be shamed, profiled and polluted by anti-human notions of caste superiority and practices of untouchability, when women continue to be victimised for asserting, Sir, ...(Interruptions)... What is happening, Sir?

MR. DEPUTY CHAIRMAN: Time is all right. ... (Interruptions)... Time is all right. ... (Interruptions)...

SHRIMATI BRINDA KARAT: Sir, there should not be a discrimination ... (Interruptions)... Interruptions should not be taken into account while.....(Interruptions)...

SHRI S.S. AHLUWALA (Jharkhand): Sir, the name is wrong. ...(Interruptions)... The name "Ram Gopal Yadav" is appearing!...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is this? ...(Interruptions)... There is some problem.

SHRIMATI BRINDA KARAT: Sir, this type of problem cannot be of gender! ...(Interruptions)... जेंडर की है, पोलिटिक्स की है, समय की भी है। सर, यह तो बहुत ही गलत है। ...(Interruptions)...

SHRI S.S. AHLUWALIA: Her mike is not on! ...(Interruptions)... Sir, you see that her mike is not on! ...(Interruptions)... The name is shown as "Ram Gopal Yadav", Sir! ...(Interruptions)... What is this, Sir? ...(Interruptions)...

श्री उपसभापति : वह बंद कर दीजिए। ...(Interruptions)...

श्रीमती वृंदा कारत : ...(व्यवधान)... क्योंकि मैं जेंडर पर बोलने वाली हूं, ...(व्यवधान)... यह तो अपमान किया जा रहा है। ...(व्यवधान)... Sir, because of this, no time limit should be there.

MR. DEPUTY CHAIRMAN: I will start right now. ... (Interruptions)...

SHRIMATI BRINDA KARAT: No time limit should be there, Sir. \dots (Interruptions) \dots No time limit should be there.

MR. DEPUTY CHAIRMAN: No, no; you start now. ...(Interruptions)... वृंदा जी आप शुरू कीजिए।

SHRI SANTOSH BAGRODIA (Rajasthan): You are getting more time.

MR. DEPUTY CHAIRMAN: I will start right now. You should start.

SHRIMATI BRINDA KARAT: No time limit should be there.

MR. DEPUTY CHAIRMAN: Please, no time. ... (Interruptions)...

वृंदा जी, आप शुरू कीजिए।। have noted down the time. This is working. वृंदा जी, अब आप शुरू कीजिए।

SHRIMATI BRINDA KARAT: Sir, I am repeating the points. At a time, when Indian democracy continues to be shamed, defiled and polluted by anti-human notions of caste superiority and practices of untouchability, when women continue to be victimised for asserting their autonomy on decision-making on issues concerning their own lives, the highest court of the country, the Supreme Court of India, has delivered a judgement on an honour killing which can only be considered a gigantic step backward in terms of upholding the values of social reforms which we have been taught by many great emancipated, and enlightened men and women in the country. The case concerns an honour killing. An, Ezhava boy from Kerala married an upper caste girl from UP and they lived in Mumbai. The family of the girl, on completely wrong and false notions of family honour, went to Mumbai and brutally killed four members of the family at a time when his sister was pregnant. Fortunately, she escaped. She is in Mumbai today looking after her girl on her own. The lower court and the Bombay High Court gave the death sentence saying that this was the rarest of rare cases and constituted a extreme cruelty. In such a situation, the Supreme Court has come out with a judgement which actually advocates leniency in the name of social issues. What does it, first of all, say about the girl, about her autonomous choice, about her self-choice of marriage? This is what the Supreme Court says, "His younger sister imposed upon his family her choice". In other words, the Supreme Court is openly disapproving the right of any adult man or woman of this country given by our Constitution to take a decision pertaining to their own lives, regarding self-choice in marriage. So, that is the first point.

The second point, which is abhorrent and outrageous, is this. It says, "The murders will be the outcome of a social issue like a marriage with a person of the so-called lower caste. The man

must have been insulted by members of his community. It was 8 considerd it a family defeat. The time has come when we have to consider these social issues as relevant while considering the sentence in this case". That means the Supreme Court of India is now advocating leniency in such cases saying to take social traditions into account. That means everything that this country has achieved in fighting casteism, in fighting gender discrimination, instead of upholding.

MR. DEPUTY CHAIRMAN: Special Mentions, Shri D. Raja. ...(Interruptions)... All are associating.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the Zero Hour mention made by Shrimati Brinda Karat.

DR. (SHRIMATI) KAPILA VATSYAYAN (Nominated): Sir, I also associate myself with the Zero Hour mention made by Shrimati Brinda Karat.

DR. (SHRIMATI) NAJMA A. HEPTULLA (Rajasthan): Sir, I also associate myself with the Zero Hour mention made by Shrimati Brinda Karat.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by Shrimati Brinda Karat.

PROF. P. J. KURIEN (Kerala): Sir, I also associate myself with the Zero Hour mention made by Shrimati Brinda Karat.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the Zero Hour mention made by Shrimati Brinda Karat.

MR. DEPUTY CHAIRMAN: Special Mentions. Shri D. Raja. ... (Interruptions)...

श्री रुद्रनारायण पाणि : *

MR. DEPUTY CHAIRMAN: Nothing will go on record. ... (Interruptions)...

श्री उपसभापति : पाणि जी, देखिए, आप चेयरमैन साहब के चैम्बर में जाइए ...(व्यवधान)...

श्री रुद्रनारायण पाणि : *

श्री उपसभापति : मैं आपको जवाब नहीं दे सकता ...(व्यवधान)... यहां rules के हिसाब से काम होता है, इस तरह पूछने से हम जवाब नहीं देंगे ...(व्यवधान)... आप rule break कर रहे हैं ...(व्यवधान)...

श्री रुद्रनारायण पाणि : *

श्री उपसभपति : देखिए, नोटिस देने का मतलब यह नहीं है कि आपका हर नोटिस accept किया जाए। यहां rules हैं, rules के हिसाब से उसे examine किया जाएगा, उसके बाद वह accept किया जाएगा। ...(व्यवधान)...

श्री रुद्रनारायण पाणि : *

MR. DEPUTY CHAIRMAN: Nothing will go on record. ...(Interruptions)... आप rule break कर रहे हैं ...(व्यवधान)...

श्री रुद्रनारायण पाणि : *

श्री उपसभापति : देखिए, नोटिस देने का मतलब यह नहीं है कि नोटिस accept करना है। ...(व्यवधान)... श्री डी. राजा।

^{*} Not recorded.